Directorate General of Foreign Trade
(PRC-section)

<u>Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT Shri Alok Vardhan Chaturvedi, Director General of Foreign Trade on 07.11.2017</u>

Meeting No. 23/AM18 held on 07.11.2017 at 10:00 AM

The following members were present in the meeting:

1.	Shri N. P. S. Monga	Addl. DGFT
2.	Shri K.C.Rout	Addl. DGFT
3.	Shri Jaikant Singh	Addl. DGFT
4.	Shri J.V.Patil	Addl. DGFT
5.	Shri S.B.S Reddy	Addl. DGFT
6.	Shri Jay Karan Singh	Jt. DGFT
7.	Shri Akash Taneja	Jt. DGFT
8.	Shri Rajbeer Sharma	Jt. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

Case No.1: M/s. Man Industries (India) Ltd., Mumbai

F. No. 01/60/162/901/AM12/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Request for restoration of positive VA and waiver of composition fee for extension under peculiar circumstances in respect of Advance Authorisation No.0310491550 dated 22.10.2008.

Aggrieved by the committee's decision dated 04.10.2016, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Shri Ashok Gupta, Chief Financial Officer and Shri Vinod Mehta, Advisor from M/s. Man Industries (India) Ltd., Mumbai appeared before the committee and made the following oral as well as written submissions stating inter alia that:

1. Party has got export order from Iran and they could start the export from Aril 2011 only but till the expiry of licence validity, company could fulfill EO only to the extent of 56% of the quantity actually imported.
2. In the light of above fact and genuine hardship they had requested the PRC for extension of E.O. without any financial implication which was granted in the meeting held on 25.9.2012 as Case No.22 but with the condition of composition of fee @ 0.5% on unfulfilled FOB value of exports and VA of 15% though the authorization had been issued with positive VA.
3. Being aggrieved by the additional conditions of 15% VA and composition fee which were against the spirit of mitigating hardship, Company represented to GRC on 21.12.2012 to delete the conditions but before it could provide any relief, the GRC was disbanded and company was informed vide letter dated

3.7.2013 that all pending representation have been forwarded to DGFT office for further necessary action.

4. They thereafter wrote to this office on 6.8.2013 and 18.12.2013 seeking relief and personal hearing but nothing has been heard for long.
5. Company has also completed the export obligation and achieved -5.10% VA as per actual realization. Though originally VA specified was positive but with above decision of PRC imposition of 15% VA, company was unable to get EODC. Further, imposition of composition fee of 0.5% is another problem.
6. It is submitted that supplying the goods when the payment crises was in existence would not have been good decision and waiting for cloud to get cleared consequential delay thereof is a bonafide default and deserves relief and relaxation to overcome the difficulties. More specially in a scenario where original export order stood lapsed with unsupplied pipes and distress sales made just to fulfill the export obligation, the condition of higher VA and composition fee would cause great harm when company has already suffered a lot.
7. They obtained order from Iran for supply of huge quantity of API grade pipes and accordingly they obtained Advance Authorisation in question. However, in 2010, sanction was imposed against Iran barring the Iranian financial institution from accessing the international financial system.
8. They, therefore, looked other buyers of different countries and could manage to export 50% of the quantity.
9. After getting approval of PRC, in Dec, 2012, they removed the goods from factory under AREs-1 for export and bonded at Mundra port though buyer was in the process of opening letter of credit.
10. However, UCO bank was not allowing to open L/C. Finally, L/C was opened under direction of High Court, Delhi and goods were shipped against shipping Bill No 8008490 and 8008956 on 17.10.213.
11. Hence, they requested to grant EO extension for the purpose of regularization without any composition fee and with positive VA, as stipulated in the Authorisation issued under FTP, 2004-2009.

Decision: Having heard to the applicant, the case was discussed again at length. It was noted that the Authorisation in question was issued with positive value addition to be achieved. It is a matter of facts that there was economic sanction on Iran was imposed by UN Security Council. This sanction was continued till November, 2013, which was lifted partially in 2013 and it was lifted finally on 16 January 2016. On lifting of partial ban, UCO bank was authorised to manage transaction with Iran in Indian currency. It is also a known fact that there was genuine hardship to export goods to Iran due to non-availability of free foreign exchange with Iran. Taking into consideration these facts on records, the committee decided the following:

i. Export obligation period be extended till 31.10.2013.
ii. This will, however, be subject to payment of a composition fee @ 0.5% of unfulfilled FOB value of exports made after initial export obligation period.

iii. Composition fee already paid, if any, be adjusted.
iv. Redemption of Authorisation will be allowed maintaining positive value addition.
v. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020. **(Action: Applicant/RA, Mumbai)**

Case No.2: M/s. BDR Pharmaceuticals International Pvt. Ltd., Mumbai
F. No. 01/60/162/1166/AM17/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Extension in E.O. period up to 10.11.2016 against Advance Authorization No. 0310782569 dated 22.05.2014.

Aggrieved by the committee's decision dated 10.08.2016, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Shri Tejash Shah, Director and Naresh Shah, representative from M/s. BDR Pharmaceuticals International Pvt. Ltd. appeared before the committee and made the following oral as well as written submissions stating inter alia that:

1. The PRC has extended the obligation period upto 30.9.2016 and exports made thereafter could be regularized by paying composition fee as applicable for regularization of export obligation. They have already paid composition of Rs.4,30,515.
2. Exports made through shipping Bill No.2149921 dated 10.11.2016 may be regularized against their above composition fee. They were also enclosing EP copy of the shipping bill No.2149921 dated 10.11.2016.
3. There are many factors which are affecting their business deal from time to time and they had to stick with their commitments to fulfil the delivery schedule as per their buyer's request or else buyer would cancel remaining order and would lose the trust in their commitment. Consequently, they would not get repeat order. This product is specifically made as per buyer's requirement so ultimately they had to deliver the material as per delivery time as per preference of their buyer. The terms sustainability of their business was a result of their goodwill they created. One way to create their goodwill was to establish very strong trust & commitment. Their client had requested them to delay the shipment. So they had to make shipment in the month of November 2016 and complete their export order and commitment.
4. The Authorisation was obtained against export order placed by PCH, Algeria Government hospital for supply of Colistimethate Sodium Injection. They exported 72% within the stipulated export obligation period. However, on request the buyer the balance resultant products were kept on hold, which were exported finally on their demand under Shipping Bill No 2149921 dated 10.11.2016.
5. In support of their claim, copy of ANF-4, copy of export order and EP copy of shipping bills were attached.
6. The resultant products were manufactured on demand of government hospital which were exported as per scheduled decided by them. They had no option but to follow the buyers demand. Delay in exports should be accrued to the buyer

and not to them. They therefore, requested to regularise the exports made outside the EOP.

Decision: Having heard to the applicant, the case was discussed again at length. It was noted that the Authorisation was obtained against the export order placed by the PCH, a hospital run by Algeria Government. Exports were made to the said hospital i.e. 72% within EOP and balance outside the EOP. The committee in its meeting No 02/AM18 dated 19.04.2017 has already allowed extension for 6 months in continuity of 12 months from import of each consignment subject to payment of composition fee @ 1% of unfulfilled FOB. EOP was extended upto 30.09.2016. Now, they have submitted that more than 72% EO have been fulfilled within initial export obligation period. The committee, therefore, decided the following:

i. Exports obligation period be extended till 10.11.2016.
ii. This will, however, be subject to payment of composition fee @0.5% per month on FOB value of export made after initial export obligation period.
iii. RA shall ensure that exports were completed more than 50% within the initial export obligation period. If not, composition fee shall be charged @ 1% per month on unfulfilled FOB value.
iv. Fee paid already, if any, be adjusted.
v. Shortfall, if any, shall be regularized in terms of Para 4.49 of HBP, 2015-2020, as amended time to time.

(Action: Applicant/RA, Mumbai)

Case No.3: M/s. Medicamen Biotech Ltd. Delhi
F. No. 01/60/162/658/AM16/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Review request for grant the Waiver/relaxation in the Policy Circular No. 9 & 18 condition imposed in Advance Authorization No. 0510372970 dated 09.12.2013.

Aggrieved by the committee's decision dated 04.10.2016, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Mrs. Archana Singh, Sr. Executive and others from M/s. Medicamen Biotech Ltd. Delhi appeared before the committee and made the following oral as well as written submissions stating inter alia that:

1. They have submitted review request to PRC for grant them the waiver/relaxation from the Policy Condition imposed in PC 9 & 18.
2. Hence they requested only granting them the waiver/relaxation in PC-9 & 18 conditions.

Decision: It was noted that the Authorisation in question was issued to allow import of drugs from unregistered sources. Sale/transfer of raw materials or finished products manufactured out of it in DTA is not allowed. The committee, in its meeting No 17/AM16 dated 15.12.2015 has already allowed extension in EOP from 12 months to 18 months against each import consignment. The applicant could complete only 67.65% exports obligation within this period. Now they claimed that they have completed balance exports obligation but the same were affected after extended period. However, no cogent reason of genuine hardship was given for not completing exports within extended obligation period. The committee, therefore, decided to modify partially the earlier decision as follows:

i. Exports made beyond extended obligation period shall not be taken into account for discharge of EO.
ii. However, condition of PC-18 stands waived to the extent of requirement of destructions certificate on inputs consumed and exported after extended obligation period;
iii. This will, however, be allowed provided duty plus applicable interest on inputs consumed and exported after extended obligation period is paid to the Customs Authority.

(Action: Applicant/RA, CLA)

Case No.4: M/s. Autotech Industires India Pvt. Ltd., Chennai
F. No. 01/60/162/652/AM17/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Request for Clubbing & EOP extension for accounting of 5 Advance Authorization no. (1). 0410142832 dt. 23.01.2013, (2). 0410147660 dt. 01.07.2013 (3). 0410152254 dt. 26.01.2013, (4). 0410156908 dt. 08.04.2014 and (5).0410159109 dt. 28.07.2014 regularization purpose.

Aggrieved by the committee's decision dated 20.09.2016, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Shri K.S.Jeyaraman, Director Technical and Shri S.Saravanan, General Manager from M/s. Autotech Industires India Pvt. Ltd., appeared before the committee and made the following oral as well as written submissions stating inter alia that:

1. They avail advance License to import for their export production
2. One of their export products is shaft Addable with Roller Tappet. They have availed 10 advance licenses during the period 2009 to 2014
3. They applied for advance license under no norms category and norms were fixed. Subsequently they realized that the norms fixed were far from reality. Therefore they approached for re-fixation of norms vide letter dated: 23.06.2015.
4. They have also been forwarded with a revised norms vide minutes F.no. 01/80/50/00068/AM12/DES.I/10-02-2016. In the meantime, they approached RA, Chennai with their request for clubbing of the entire 10 licenses. However

the RA, Chennai vide their letter dated: 26.04.2014 refused clubbing. The same was reproduced.

5. They have been a consistent export performer bringing in scars foreign exchange to the country. They exported closer to Rs. 280 Crores for the financial year ended 31st march 2015. However their profit margin is quite thin and they have to compete with countries like China and Thailand.
6. The norm has been fixed on 10.02.2016. While their exports of this product covered in the license were more for the period 2009-2011 whereas the exports were less during the period 2011-2014. Unless the exports made during the entire period 2009-10 to 2014 was clubbed viz-a viz the imports made, the EO of the above license could not be completed. With re-fixed norms, the effective exports could be more during the initial period and if clubbing is not permitted for the entire above license EO for the subsequent license cannot be discharged.
7. Hence, they have requested for Clubbing & EOP extention for accounting of above 5 Advance Authorization.

Decision: It was noted that this Directorate has issued two Public Notices No 32 dated 18.10.2017 and Public Notice No 34 dated 24.10.2017 amending provisions for clubbing of Advance Authorisations and extension of Export Obligation period.. The committee, therefore, decided the following:

I. Clubbing of above mentioned 5 Authorisation be allowed.
II. Exports made **within 30 months from the date of issue of first Authorisation** shall only be accounted towards discharge of export obligation and redemption.
III. Export obligation period be extended from 24 months to 30 months against Authorisation No 0410142832 dated 23.01.2013.
IV. This will, however, be subject to payment of composition fee @ 0.5% per month of unfulfilled FOB value of exports made after 24 months but upto 30 months and to be accounted for clubbing;
V. Minimum 15% VA is maintained on clubbed CIF and FOB value;
VI. Inputs are accounted as per SION/Norms fixed by NC.
VII. Shortfall, if any, is regularized in terms of Para 4.49 of HBP, 2015-2020.

(Action: Applicant/RA, Chennai)

Case No.5: M/s. Autotech Industires India Pvt. Ltd., Chennai
F. No. 01/60/162/95/AM18/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: **Request for Clubbing & EOP extention for accounting of 5 Advance Authorization no. (1). 0410101668 dt. 16.01.2009, (2). 0410110480 dt. 31.12.2009 (3). 0410114549 dt. 14.06.2010, (4). 0410130238 dt.**

11.11.2011 and (5).0410125099 dt. 17.06.2011 regularization purpose.

Aggrieved by the committee's decision dated 20.09.2016, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Shri S.Saravanan, General Manager and Shri K.S.Jeyaraman, Director Technical from M/s. Autotech Industires India Pvt. Ltd., appeared before the committee and made the following submissions stating inter alia that:

8. They avail advance License to import for their export production
9. One of their export products is shaft Addable with Roller Tappet. They have availed 10 advance licenses during the period 2009 to 2014
10. They applied for advance license under no norms category and norms were fixed. Subsequently they realized that the norms fixed were far from reality. Therefore they approached for re-fixation of norms vide letter dated: 23.06.2015.
11. They have also been forwarded with a revised norms vide minutes F.no. 01/80/50/00068/AM12/DES.I/10-02-2016. In the meantime, they approached RA, Chennai with their request for clubbing of the entire 10 licenses. However the RA, Chennai vide their letter dated: 26.04.2014 refused clubbing. The same was reproduced.
12. They have been a consistent export performer bringing in scars foreign exchange to the country. They exported closer to Rs. 280 Crores for the financial year ended 31st march 2015. However their profit margin is quite thin and they have to compete with countries like China and Thailand.
13. The norm has been fixed on 10.02.2016. While their exports of this product covered in the license were more for the period 2009-2011 whereas the exports were less during the period 2011-2014. Unless the exports made during the entire period 2009-10 to 2014 was clubbed viz-a viz the imports made, the EO of the above license could not be completed. With re-fixed norms, the effective exports could be more during the initial period and if clubbing is not permitted for the entire above license EO for the subsequent license cannot be discharged.
14. Hence, they have requested for Clubbing & EOP extention for accounting of above 5 Advance Authorization.

Decision: It was noted that this Directorate has issued two Public Notices No 32 dated 18.10.2017 and Public Notice No 34 dated 24.10.2017 amending as well as relaxing certain provisions for clubbing and EO extension of Advance Authorisations. **It was decided to remand back the application to RA for examining the case interms of the above Public notices.**
(Action: Applicant/RA, Chennai)

Case No.6: M/s. Eastman International, Ludhiana
F. No. 01/60/162/633/AM17/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Request for Revalidation of DFIA no. 3010050096 dt. 14.12.2006.

Aggrieved by the committee's decision dated 06.06.2017, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. The date of personal hearing was communicated to them through e-mail. However, no one turned up for PH nor they requested for postponement of date. The committee, however, in the interest of natural justice decided to defer the case. The applicant may seek next date.
(Action: Applicant)

Case No.7: M/s. Best Corporation Private Limited, Tirpur
F. No. 01/60/180/047/AM17/PC-3/PRC/321/AM17
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Request for reviewing of PRC decision regarding condoning the notional delay of four days in filing application of SHIS (textile & Jute sector) No. 3210077024 dated 08.07.2014 for Rs. 2,10,32,902.

Aggrieved by the committee's decision dated 07.03.2017, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Shri R.Dhanapal, Jt. Managing Director and Shri E.D.Navaneetha Krishnan, Manager, Shipping from M/s. Best Corporation Private Limited appeared before the committee and made the following written as well as oral submissions stating inter alia that:

1. There were confusion and lack of clarity in the eligibility of SHIS by the exporters of Ready Made Garments (RMG) from Tirupur Region.
2. AEPC took up the matter with DGFT for seeking clarification whether the exporters of Ready Made Garments (RMG) could file application for SHIS.
3. Admittedly, a clarification was issued by the DGFT vide Policy Circular No.33/2009-14 dated 19.5.2010 and such clarification was issued within 1 month of the letter received from the AEPC clarifying application could be filed by the exporters of RMG for SHIS.
4. The crucial date of clarification is 19.5.2010 vide Policy Circular No.33 quoted above.
5. The last for filing application was 31.3.2013 with 10% cut as per para 9.3 of HBP
6. By the virtue of clarification by the Policy Circular No.33 dated 19.5.2010, the last date would automatically be extended by at least two month with 10% cut from 19.5.2010 and would expire by 18.5.2013 as per 9.3 of HBP.

7. In other words, the last date will be 18.5.2013 with 10% cut. Whereas their application dated 4.4.2013 is well within 18.5.2013. Therefore, their application dated 4.4.2013 was eligible for SHIS with 10% cut.

8. In fact, their application was disposed of with 10% cut only and therefore, there is no bar in their application to claim the benefit as per Policy Circular No.33.

9. PRC rejection order also stated that the clarification vide Policy Circular was issued with within a month as on 19.5.2010. Even under this rejection order admitted grace period of one month from the Policy circular. Thus, the last date with 10% cut could expire by 18.5.2013. Their application dated 4.4.2013 is very much within the period of said one month within which the clarification was issued vide PC No.33 with 10% cut.

10. They had applied on 4.4.2013, however, the SHIS was issued only 8.7.2014, after one year and 3 month by RA Coimbatore. This delay is from the Department. Therefore, the delay of four days is always condonable comparing to the delay of one year and three months take by RA

11. ANF3E which is an application for SHIS was notified by this Public Notice No.54. Therefore, the last date for filling the application for SHIS for the period 2009-10 period would be 6 months from the end of the months of the relevant Public Notice. This Public Notice No. 54 was issued on 8.4.2010. Therefore, the last date would be extended by 6 months automatically. This 6 months extended period has to be allowed to the SHIS applications also which is covered under Chapter 3 of FTP reward scheme. Hence, the last date for filing the SHIS application is extendable from 31.3.2011 to 30.9.2011. The application with late cut for two years would expire by 30.9.2013. Whereas, their application was filed on 4.4.2013, i.e. well within the eligible date of 30.9.20-13. Whereas, their application was filed on 4.4.2013 i.e. well within the eligible date of 30.9.2013 with 10% cut.

12. Even otherwise, as per the PN dated 8.4.2010, the last with 10% cut would expire by 8.4.2013. Whereas their application dated 4.4.2013 is very much within the mandate of para 9.3 of HBP with 10% cut. Therefore, when their application dated 4.4.2013 with 10% cut was well within the mandate of HBP and therefore the rejection order quoted above needs to be reviewed as no irregularity whatsoever can be made applicable for their case filed on 4.4.2013.

13. The Audit para in their case cannot be grounded to reject their request. In fact the RA Coimbatore had adjusted their duty credit claimed under Chapter 3 scheme of FTP without even issuing a show cause notice to them. RA have deducted the amount in the current application for Chapter-3 benefit arbitrarily. Had RA ascertained fact from them before deduction and adjustment, They could have replied suitably and the Audit also could have dropped the para. Therefore, it is not their fault. And the rejection on the basis of audit para was nowhere mandated in the FTP or HBP. Before, accepting the audit para, the affected parties need to be called and

explanation must be obtained and only upon satisfying that the object is an order as per policy and procedure, the adjustment or recovery can be resorted to and not otherwise.

14. Similar case pertaining to the M.s Famous Art Group Industries and Mother's Commerce Company Pct. Ltd. Puducherry, the PRC had already allowed. In the matter of M/s Famous Art Group Industries Saharanpur, delay of 6 months had been condoned vide PRC Meeting minutes dated 1.5.2012 Meeting nO.4/AM13 case No. 29. In the matter of M/s Mother's Commerce Company Pct. Ltd., Puduchery, the delay of one year to five years and above was condoned as PRC Minutes dated 2.4.2013 Meeting No.1/AM14 case No.33

15. Hence, they requested for relaxation of the policy for condoning of the notional delay of four days in filing application for SHIS No.3210077024 dated 8.7.2014 for Rs.2,10,32,902/-

Decision: After giving patient hearing to the applicant, the case was discussed again at length. It was noted that power of giving any clarification is vested in DGFT, in terms of Para 5.57 of FTP, 2015-2020 (Para 2.3 of FTP, 2009-2014) and not with RAs. The committee was surprised to know that how the applicant or RA interpreted the last date from the date of issue of clarification and not from the date prescribed date under HBP? In case of any doubt, issue must have been referred to H.Q. before issue of duty credit scrip. The last date for submission of Application under SHIS scheme was 31st March of succeeding year. In the case under consideration, application was made against exports made during AM 2009-2010. Therefore, in terms of Para 3.10.3 of HBP, 2009-2014, application could be filed by 31.03.2011 and by 31.03.2013 with 10% late cut. It is a matter of facts that the clarification was issued on 19.05.2010 vide Policy Circular No 33/2009. However, the applicant had clear two years and ten months to file application with 10% late cut.

They have failed to explain the reason of not submitting application within two years and ten months. Further, no cogent reason of genuine hardship was given. Just citing other's cases would not help because the committee considers request of policy relaxation on the basis of genuine hardship and adverse impact on trade and that not the case here. The committee, therefore, did not accede to the request and reiterated its earlier rejection.

(Action: Applicant)

Case No.8: M/s. Vijaya Enterprises, Mumbai
F. No. 01/60/162/346/AM18/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Request to relax para 3.01 (g) of HBP 2015-20 and allow manual feeding of seven EDI shipping bills to claim MEIS benefit.

Aggrieved by the committee's decision dated 31.08.2017, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Ms. Jayshree Thakkar and Shri Francis Rodriigues representatives from M/s Vijaya Enterprises, Mumbai appeared before the committee and made the following submissions stating inter alia that:

1. They have exported Soya bean Meal vide S/bill no.9945999 dated 8.09.2016, 1589644 dated 13.10.2016, 2011540 dt.02.11.2016, 2541003 dated 30.11.16, 2667944 dated 07.12.2016, 2868690 dated16.12.2016 and 3358744 dated10.01.2017.
2. By mistake they have put the HS code 12019000, which represents for soya bean seeds, whether or not broken, in their shipping bills, which incidentally did not having MEIS benefit.
3. They approached Jawaharlal Customs House, from where their goods have been shipped, for amendment of their shipping bills, producing all shipment evidences such as s/bills, Invoice cum packaging lists, Manufacturer's Tax invoices, Weight and Quality Certificates from Geo chem Labs. P. Ltd, to prove that the product exported by them is Soyabean Meal.
4. After scrutinizing the shipment evidences produced by them, the custom office has given a certificate, amending the HS Code from 12019000 to 23040030; as the EDI shipping bills cannot be amend after the shipment.
5. Than the Commissioner of Customs, JNPT have amended the HS code from 12019000 to 23040030 manually in all above s/bills, by issuing shipment certificates. The system does not facilitate transmission of such correction electronically.
6. As per para 3.01(g) of HBP 2015-20,for EDI shipping bills, no manual feeding of shipping bill data is allowed and permitted.
7. Hence, they have requested to relax para 3.01(g) of HBP 2015-20 and allow them manual feeding of EDI shipping bills to claim MEIS benefit.

Decision: It was noted that the shipping bills have been amended by the Customs Authority under the provisions of Customs Act. Therefore, it would not be just to fair if benefits are denied merely due to technical reasons. The committee, therefore, decided the following:

i. The ICEGATE shall transmit the above mentioned shipping bills with special flag to DGFT server.
ii. NIC will amend ITC HS code in the shipping bills from 12019000 to 23040030 and make these shipping bills available in the repository.
iii. The applicant shall file online application tagging these shipping bills and eBRC.
iv. On issue of duty credit scrip, NIC shall transfer the scrip with special flag to IECEGATE.

(Action: ICEGATE/NIC/Applicant)

Case No.9: M/s. Mittal Technopack Pvt. Ltd., Kolkata
F. No. 01/60/162/209/AM17/PRC
PRC Meeting No. 23/AM18 dated 07.11.2017

Subject: Request for condonation of delay in filling Deemed Exports Drawback Claim Due to "Force Majeure".

Aggrieved by the committee's decision dated 05.09.2017, the applicant sought personal hearing in terms of Para 2.59 of FTP, 2015-2020, which was afforded to them on 07.11.2017. Shri Rohit Patwari, Director and Shri Biswajit Sarkar, Sr. Manager, Commercial from M/s. Mittal Technopack Pvt. Ltd., appeared before the committee and made the following submissions stating inter alia that:

1. As the core motive of the policy has not been invaded and there has been only a procedural lapse due to circumstances not in their control and they have maintained and continued the positive export growth with success and in a sustained manner and made inroads to premium markets like EU countries and USA.
2. The initial delay but subsequent claims regularisation sufficiently proves their discipline maintained in submission of clime. The impugned period was a mere exception and a nature and sympathetic consideration should be granted to them especially because the investigating authority could not establish any irregularity after their investigation.

The following claims made were pending with DC:-

Sl No	Period of claim	Category of supply	Last date of payment in each quarter	Date of submission application to Development Commissioner's Office
1	Jan.06 –Mar 06	As per para 8.2 (b) of FTP supply of goods to E.O.U.	31.3.2006	21.6.2012
2.	April 06 to June 06	-do-	30.6.2006	21.6.2012
3	July 06 – Sep. 06	-do-	30.9.2006	21.6.2012
4.	Oct 06 Dec.06	-d0-	31.12.2006	21.6.2012
5	Jan07 – Mar07	-do-	31.3.2007	22.6.2012
6	Apr 07 – June 07	-do-	30.6.2007	22.6.2012
7	July07 - Sep 07	-do-	30.9.2007	21.6.2012
8	Oct 07 – Dec 07	-do-	31.12.2007	21.6.2012
9	Jan 08 - Mar 08	-do-	31.3.2008	22.6.2012
10	April 08 – June 08	-do-	30.6.2008	22.6.2012
11	July 08 - Sep 08	-do-	30.9.2008	22.6.2012

12	Oct-08 Dec-08	-do-	31.12.2008	21.6.2012
13	Jan 09 Mar 09	-do-	31.32009	21.6.2012

3. It is further stated that all their claims for duty drawback were based on Disclaimer Certificate issued by their supplier and Appendix 22B which are duly certified along with supply invoices by jurisdictional Superintendent of Central Excise before submission to the office of the Development Commissioner.

4. They had furnished 13 Nos. quarterly claim to O/o Development Commissioner for settlement for the period starting from January 06 to March in the month of June 2012.

5. The O/o Development Commissioner rejected their claim stating their case had been time barred in the light of time frame incorporated in Chapter. 9 of HBP, under FT Policy 2009-14.

6. The reasons for delay in submission of their claims is attributable to an unforeseen and unfortunate investigation undertaken by Bureau of Investigation, under Commercial Tax, Govt. of west Bengal in March 2009 during which the investigating authority seized their books of accounts which consisted mainly of the relevant Invoices for the above referred claim period. As the investigation team had in their custody their books of account the 1st set of claims could only be submitted on 21.6.2012 after lapse of prescribed period submission as per Chapter 9 of HBP .

8. Hence they have requested for regularisation of exports already done as per para 4.7.6 of HBP 2009-14.

Decision: It was noted that the supply invoices were seized by the Commercial tax department of West Bengal in March, 2009. Therefore, the applicant could not file claim for refund of DBK in time, as prescribed under Para 8.3 read with 9.3 of HBP, 2009-2014. However, since the documents were seized in the month of March, 2009, the applicant had more than two years to file claim for supplies of goods received during 2006-2007 and one year for supplies received during 2007-2008. The committee, therefore, decided the following:

i. Claim of DBK shall be examined by DC, FALTA as per the provisions of the prevalent policy.
ii. Refund of DBK be allowed provided no CENVATE credit have been availed on inputs by supplier of goods.
iii. The period of seizure of documents by the commercial tax authorities shall not be counted for calculating the late cut.

(Action: Applicant/DC, FALTA).

Case No 10
Return of files to RA concerned in terms of PN 32 dated 18.10.2017 read with PN 34 dated 24.10.2017.

Decision: The committee noted that vide PN 32 dated 18.10.2017, this Directorate has amended the provisions of Clubbing of Authorisations, extension of export obligation period and regularization of short fall of Authorisation issued with conditions of Appendix -4J (old 30A) and PC-9 dated 30.06.2003. Vide PN 34 dated 24.10.2017, onetime opportunity has been extended for regularization of old Authorisations issued under 2002-2007 and 2004-2009 FTP. The committee, therefore, decided to remand back the cases covered under the PNs to RAs concerned for necessary action as per the amended HBP read with PN 34 dated 24.10.2017.

The Following applicants hereby directed to approach the RA concerned within a month from the date of uploading of these minutes on the Directorate website for availing the facility extended to them. No further relaxation will be allowed if the case does not fall under the purview of amended provisions. Therefore, such cases shall be regularized under the provisions of Para 4.49 of HBP, 2015-2020.

S. No.	Name of the Applicant	PRC File no.	Request in details	Name of RA
1	M/s Aarti Drugs Ltd., Mumbai	01/60/162/89/AM17	Request for EOP extension of Advance Authorization no. 0310788074 dt 18.8.2014	Mumbai
2	M/s Chhajed Foods Pvt. Ahmedabad	01/60/162/95/AM17	Request for EOP extension of Advance Authorization no.0810120633 dt 01.05.2013	Ahmedabad
3	M/s Lupin Limited Mumbai	01/60/162/103/AM17	Request for EOP extension of Advance Authorizaiton no. 0310788054 dt 14.8.2014	Mumbai
4	M/s Unimark Remedies Limited Mumbai	01/60/162/209/AM17	Request for Clubbing two Advance Authorizaiton no. 0310435644 dt. 10.07.2007 and 0310380611 dt. 16.05.2006.	Mumbai
5	M/s Power Wind Limited Rewari	01/60/162/420/AM17	Reqeust for 2nd extension of EOP and waiver of composition fee of 3 Advance Authorization no. 0510342425 dt. 03.01.2013, 0510343992 dt. 23.01.2013,0510344091 dt. 24.01.2013	CLA
6	M/s Kopran Ltd., Mumbai	01/60/162/533/AM17	Request for EOP extension of Advance Authorization no. 03100142299 dt 17.6.2002	Mumbai
7	M/s Bharat Heavy Electrical Limited, Tamilnadu	01/60/162/547/AM17	Request for amendment in valdiity & EOP of Advance Authorizaiton no. 0410087278 dt 02.02.2007	Chennai
8	M/s Hetero Labs Ltd., Hyderabad	01/60/162/623/AM17	Request for EOP extension against Advance License no. 0910044586 dt. 07.12.2010 and clubbing with advance license no. 0910052909 dt 7.6.2012 for regularization purpose.	Hyderabad
9	M/s Coice Trading Corporiation Pvt. Ltd.,	01/60/162/520/AM17	Reqeust for EOP extension of Advance Authorization no.	Kochi

	Kochi		1010041734 & 1010039866	
10	M/s Gland Pharma Limited, Hyderabad	01/60/162/1249/AM17	Request for EOP extension of Advance Authorization no.0910062197 dt 2.2.2016	Hyderabad
11	M/s Alaska Multi Polymers Pvt. Ltd. Noida	01/60/162/1239/AM17	Reqeust for EOP extension of Advance Authorization no.0510391272 dt 23.9.2014	CLA
12	M/s Gland Pharma Limited, Hyderabad	01/60/162/1196/AM17	Request for EOP extension of Advance Authorization no.09100626612 DT 14.9.2015	Heyderabad
13	M/s Gland Phaarma (P) Ltd., Hyderabad	01/60/162/1198/AM17	Request for EOP extension of Advance Authorization no. 910063062 dt. 31.12.2015	Hyderabad
14	M/s Freseniu Kabi Oncology Ltd., New Delhi	01/60/162/602/AM17	Request for EOP extension of Advance Authorization no.0510359871 dt 16.7.2013	CLA
15	M/s Oren Hydrocarbons Pvt. Ltd., Chennai	01/60/162/874/AM17	Request for EOP extension of Advance Authorizaiton no. 0410154452 dt. 21.01.2014	Chennai
16	M/S J.K.Fabrics(Bangalore) Pvt. Ltd., Bangalore	01/60/162/735/am17	Reqeust for EOP extension of Advance Authoriztion no. 0710089606dt.16.07.2012	Bangalore
17	M/s Vritti Impex Mumbai	01/60/162/1164/AM17	Reqeust for Clubbing of two Advance Authorizaiton no. 0310754722 dt. 22.10.2013 & 0310793545 dt. 03.02.2015.	Mumbai
18	M/s Indo Rama synthetics (India) Ltd.,Nagpur	01/60/162/780/AM17	Request for Clubbing of 10 license no. 1110022007 dt. 12.03.2010, (2). 1110022095 dt. 25.03.2010, (3) 1110022221 dt. 19.04.2010, (4) 5010001383 dt. 21.06.2012 (5). 5010001385 dt. 21.06.2012 (6). 5010001413 dt. 09.07.2012, (7). 5010001636 dt. 04.04.2013, (8). 1110022588 dt. 11.06.2010, (9). 50/21/040/00006/AM14 dt. 06/05/2013 [10] 50/21/040/00056/AM13 dt. 08.03.2013.	Bhopal
19	M/S Indo Rama Synthetics (India) Ltd. Nagpur	01/60/162/775/am17	Request for Clubbing of Advance Authorization no. 1110021433 dt. 15.12.2009, 5010001410 dt. 09.07.2012 & 5010001773 dt. 19.08.2013.	Bhopal
20	M/s. Agog Pharma Ltd., Mumbai	01/60/162/921/AM17	Request for EOP Extension of Advance Authorizaiton no.0310786492 dt. 08.07.2014	Mumbai
21	M/s. Agog Pharma Ltd., Mumbai	01/60/162/922/Am17	Request for EOP Extension of Advance Authorization no. 0310789951 dt. 08.07.2014	Mumbai
22	M/s. Agog Pharma Ltd., Mumbai	01/60/162/923/Am17	Request for EOP Extension of Advance Authorizaiton no. 0310786665 dt. 10.07.2014	Mumbai
23	M/s. Agog Pharma Ltd., Mumbai	01/60/162/924/Am17	Request for EOP Extension of Advance Authorization no. 0310795288 dt. 13.04.2015	Mumbai

24	M/s. Medreich Ltd., Bangalore	01/60/162/964/AM17	Request for Clubbing of Advance Authorizaiton no. 0710107474 dt. 20.01.2015 & 0710108243 dt. 21.05.2015	Bangalore
25	M/s. Medreich Ltd., Bangalore	01/60/162/963/AM17	Request for Clubbing of Advance Authorization no. 0710107308 dt. 31.12.2014 and 0710107682 dt. 23.02.2015	Bangalore
26	M/s. Dhirendra International Pvt. Ltd., MP	01/60/162/938/AM17	Request for EOP Extension of Advance Authorization no.5610004907 dt. 17.05.2016	Indore
27	M/s Pharmachem Delhi	01/60/162/1038/AM1 7	Request for Clubbing of six Advance Auhtorization no. 0510218422 dt. 25.03.2008, 0510220510 dt. 14.05.2008, 0510224492 dt. 28.07.2008, 0510242192 dt. 25.05.2009, 0510248036 dt. 20.08.2009, 0510250560 dt. 09.10.2009	CLA
28	M/s Alfa Flexitubes (P) Ltd, New Delhi	01/60/162/1175/AM1 7	Request for Clubbing of three Advance Authoriztion nos. 0510309112 dt. 23.11.2011, 0510313307 dt. 03.01.2012 and 0510368607 dt. 17.10.2013	CLA
29	Adcock Ingram Ltd., Bangalore	01/60/162/1232/AM1 7	Request for Clubbing of two Advance Authorizaiton no. 0710105746 dt. 16.07.2014 & 0710107779 dt. 10.03.2015	Bangalore
30	M/s. Gland Pharma Ltd., Hyderabad	01/60/162/621/AM17	Reqeust for EOP extension of Advance Authorizaiton no. 0910062170 dated 12.6.2015	Hyderabad
31	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai	01/60/162/382/AM17	Request for EOP extension of Advance Authorizaiton no. 0310788663 DT 3.9.2014	Mumbai
32	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai	01/60/162/383/AM17	Request for EOP extension of Advance Authorization no.0310791471 dt 27.11.2014	Mumbai
33	M/s. Pharmanza (India) Pvt. Ltd., Vadodara	01/60/162/647/AM16	Reqeust for EOP extension of Advance Authorization no. 3410028977 dt. 30.12.2010	Baroda
34	M/s. Gland Pharma Ltd., Hyderabad	01/60/162/1247/AM1 7	Request for EOP extension of Advance Authorizatin no. 0910063267 dt 15.2.2016	Hyderabad
35	M/s. Toshi Chemicals, New Delhi	01/60/162/529/AM17	Request for EOP extension of Advance Authorizaiton no. 0510381900 dt 14.3.2014	CLA
36	M/s. Positive Packaging industires Ltd., Mumbai	01/60/162/217/AM17	Request for clubbing of 4 Advance Authorizaiton no. (1) 0310719764 dt. 08.01.2013, 0310786527 dt. 08.07.2014 (3). 0310787384 dt. 28.07.2014 (4). 0310787467 dt. 31.07.2014.	Mumbai
37	M/s. Arvind Pipes & Fittings Industdries Pvt. Ltd., Mumbai	01/60/162/1315/AM1 7	Request for EOP Extension of Advance Authorization no. 0310787328 dt. 25.07.2014.	Mumbai
38	M/s. Lupin Ltd., Mumbai	01/60/162/935/AM17	Reuqest for EOP Extension of Advance Authorizaiton no. 0310790700 dt. 03.11.2014.	Mumbai
39	M/s. Jubliant life	01/60/162/126/MA17	Request for clubbing of 3 Advance	CLA

	Sciences Ltd., Noida		Authorizaiton no. (1) 0510218075 dt. 17.03.2008, (2). 0510221980 dt. 11.06.2008 and (3). 0510226593 dt. 01.09.2008 for regularizaiton purpose.	
40	M/s. RPL Industries Ltd., Delhi	01/60/162/634/AM14	Request for EOP of Advance Authorizaiton no. 051024397 dt. 18.08.2009	New Delhi
41	M/s. Rusan Pharma Ltd., Mumbai	01/60/162/939/AM17	Request for waiver of PC-18 condition of Advance Authorizaitn no. 0310700241 dt. 29.06.2012	Mumbai
42	M/s. Fresenius Kabi Oncology Ltd., New Delhi	01/60/162/685/AM17	Reqeust forEOP extension and waier from PC-18 Condition of Advance Authorizaiton 0510366554 dt. 24.09.2013 issued under PC-9 Condition	Delhi
43	M/s. Viswa Silks, Bangalore	01/60/162/1208/AM12	Request for Extension of EOP & Clubbing of two Advance Authorization no. 07100728145 dated 12.07.2010 and (ii) 0710075957 dt. 13.12.2010 for regularizaition purpkose.	Bangalore
44	M/s. Shalina Laboratories, Mumbai	01/60/162/278/AM18	Request for clubbing of four Advance Authorization no. 0310663100 dt. 02.11.2011, 0310721361 dt. 18.01.2013, 0310763004 dt. 23.12.2013, 0310763486 dt. 27.12.2013	Mumbai
45	M/s. Adcock Ingram ltd.Bangalore	01/60/162/280/AM18	Request for Clubbing of two Advance Authorization no. 0710105575 dt. 08.07.2014 & 0710107772 dt. 09.03.2015	Bangalore
46	M/s. Shalina laboratories Pvt. Ltd., Mumbai	01/60/162/277/AM18	Clubbing of two Advance Authorization no. 0310738081 dt. 18.06.2013 & 0310767753 dt. 24.01.2014	Mumbai
47	M/s. Dev Life Corporation Mumbai	01/60/162/392/AM18	Request for Extension of EOP of Advance Authorization no. 0310797461 date 21.07.2015	Mumbai
48	M/S. Maris Associates (P)Ltd., Madurai	01/60/162/391/AM18	Request for clubbing of four Advance Authorization no. 3510033836 dt.10.5.11, 3510034612 dt.4.7.11,3510035894 dt. 24.10.11 and 3510041975 dt. 26.08.2013	Madurai
49	M/S Adcock Ingram Ltd.Bangalore	01/60/162/438/AM18	Request for Clubbing of Five Advance Authorization . 0710108150 dt. 07.05.2015, 0710105475 dt.01.07.2014, 0710108818 dt. 05.10.2015, 0710108845 dt. 07.10.2015 and 0710108890 dt.13.10.2015	Bangalore
50	M/s. Cadila Healthcare Ltd.,Ahmedabad	01/60/162/450/AM18	Request for Extension of EOP of Advance Authorization no. 0810137575 dt. 31.03.2016	Ahmedabad
51	M/s. Intas Pharmaceuticals Ltd, Ahmedabad	01/60/162/452/AM18	Request for Extension of EOP of Advance Authorization no. 0810137077 dt. 27.01.2016	Ahmedabad
52	M/s. Prachi Pharmaceuticals,	01/60/162/355/AM18	Request for clubbing of two Advance Authorization no.	Mumbai

	Mumbai		0310507250 dt. 16.02.2009 and 0310508539 dt. 20.02.2009	
53	M/s. Plant Lipids Private limited, Kerala	01/60/162/446/AM18	Request for Extension of Advance Authorization no. EOP of 1010059282 dt. 30.09.2015	Kochi
54	M/s. Intas Pharmaceuticals Ltd. Ahmedabad	01/60/162/454/AM18	Reqeust for Extension of EOP of Advance Authorization no. 0810137056 dt. 25.01.2016	Ahmedabad
55	M/s. Intas Pharmaceuticals Ltd. Ahmedabad	01/60/162/453/AM18	Request for Extension of EOP of Advance Authorization no. 0810137258 dt. 23.02.2016	Ahmedabad
56	M/s. Intas Pharmaceuticals Ltd, Ahmedabad	01/60/162/455/AM18	Request for Extension of EOP Advance Authorization no. 0810137297 dt. 25.02.2016	Ahmedabad
57	M/s. Arvind Pipes & Fittings Industries Pvt. Mumbai	01/60/162/445/AM18	Request for clubbing of Advance Authorization. 031073788 dt. 29.04.2013 & 0310762752 dt. 20.12.2013	Mumbai
58	M/s ETG Agro Pvt. Ltd., Mumbai	01/60/162/441/AM18	Request for Clubbing of three Advance Authorization no. 0310719480 dt.04.01.2013, 0310721578 dt. 21.01.2013 and 0310721837 dt. 23.01.2013.	Mumbai
59	M/s Haldia Petrochemcials Ltd., Kolkata	01/60/162/397/AM18	Request for Clubbing of seven Advance Authorztion no. 0210176036 dt. 30.03.2012, 0210158991 dt. 18.05.2011, 0210159774 dt. 01.06.2011, 0210159770 dt. 01.06.2011, 0210205850 dt. 02.06.2015, 0210205925 dt. 26.06.2015, 0210205927 dt. 26.06.2015.	Kolkata
60	M/s. Cadila Healthcare Ltd, Ahmedabad	01/60/162/449/AM18	Reqeust for Extension of EOP of Advance Authorization no. 0810138269 dt. 12.07.2016	Ahmedabad
61	M/S Adcock Ingram Ltd. Bangalore	01/60/162/470/AM18	Request for clubbing of four Advance Authorization no. 0710101399 dt. 20.01.14, 0710107328 dt. 31.12.14, 0710107327 dt. 31.12.14 and 0710108448 dt. 01.07.2015.	Bangalore
62	M/S.BDR Pharmaceuticals Internationl Pvt.Ltd. Mumbai	01/60/162/473/AM18	Request for Extension of EOP of Advance Authoriztion no. 0310793727 dt. 09.02.2015	Mumbai
63	M/S Phoenix Foil Pvt.Ltd., Mumbai	01/60/162/506/AM18	Request for Extension of EOP of Advance Authorization no. 0310798003 dt.07.08.2015	Mumbai
64	M/S Intas Pharmaceuticals Limited, Ahmedabad	01/60/162/499/A	Request for Extension of EOP of Advance Authorization 0810136615DT.01.12.2015	Ahmedabad
65	M/s. Glandpharma Limited, Heyderabad	01/60/162/541/AM18	Request for EOP of Extension of Advance Authorization no. 0910064029 dt 11.8.2016	Heyderabad
66	M/S Southerrn Hydrocarbons, Punducherry	01/60/162/536/AM18	Request for Clubbing of two Advance Authorization no. 2510004418dt.28.09.15 and 2510004723 dt.03.01.2017	Punducherry
67	M/S BDR	01/60/162/535/AM18	Request for EOP Extension of	Mumbai

	Pharmaceuticals International Pvt. Ltd., Mumbai		Advance Authorization no. 0310789677 dt.25.09.2014 and waiver of PC-18 Condition	
68	M/S BDR Pharmaceuticals International Pvt. Ltd., Mumbai	01/60/162/534/AM18	Reqeust for EOP Extension of Advance Authorization no. 0310789678 dt. 25.09.2014 and waiver of PC-18 Condition	Mumbai
69	M/s Glandpharma Limited, Hyderabad	01/60/163/545/AM18	Request for Extension of EOP of Advance Authorization no. 0910064028 dt 11.8.2016	Hyderabad
70	M/s Glandpharma Limited, Hyderabad	06/60/162/546/AM18	Request for EOP Extension of Advance Authorization no. 0910064025 DT11.8.2016	Hyderabad
71	M/s Glandpharma Limited, Hyderabad	01/60/162/543/AM18	Reqeust for EOP Extension of Advance Authorization no. 0910064041 dt 16.8.2016	Hyderabad
72	M/s Glandpharma Limited, Hyderabad	01/60/162/542/AM18	Request for EOP Extension of Advance Authorization no. 0910064026 dt 11.8.2016	Hyderabad
73	M/S.J.B.Chemicals & Pharmaceuticals Ltd., Mumbai	01/60/162/477/AM18	Request for Extension in EOP Advance Authorization no. 0310807289 dt.22.08.16	Mumbai
74	M/S J.B.Chemicals & Pharmaceuticals Ltd., Mumbai	01/60/162/479/AM18	Request for Extension in EOP Advance Authorization no. 0310806113dt.12.07.2016	Mumbai
75	M/S Merlin Creations Pvt.Ltd., New Delhi	01/60/162/494/AM18 /PRC	Request for Extension in EOP of Advance Authorization no. 0510296433 dt.13.07.11	CLA,New Delhi
76	M/S Merlin Creations Pvt.Ltd, new Delhi	01/60/162/495/AM18	Request for Extension in EOP of Advance Authorization no. 0510310968 dt.13.12.11	CLA,New Delhi
77	M/S Intas Pharmaceuticals Limited, Ahmedabad	01/60/162/500/AM18	Reqeust for Extension in EOP Advance Authorization no. 0810134912 dt. 24.03.15	Ahmedabad
78	M/S Intas Pharmaceuticals Limited, Ahmedabad	01/60/162/468/AM18	Reqeust for Extension in EOP Advance Authorization no. 0810136976 dt.06.01.16	Ahmedabad
79	M/S Cadila Pharmaceuticals Ltd.Ahmedabad	01/60/162/490/AM18	Request for EOP Extension of Advance Authorization no. 0810137612 dt. 05.04.16	Ahmedabad
80	M/S Cadila Pharmaceuticals Ltd., Ahmedabad	01/60/162/493/AM18	Request for Extension in EOP Advance Authorization no. 0910134679 dt. 26.02.2015	Ahmedabad
81	M/S Jindal Premium Connections Pvt.Ltd., New Delhi	01/60/162/497/AM18	Request for Clubbing of two AA 0510313438dt.04.01.12 and 0510321468 dt.30.03.12	CLA,New Delhi
82	M/S USV Pvt. Ltd., Mumbai	01/60/162/501/AM18	Request for EOP Extension of Advance Authorization no. 0310807516dt.01.09.2016	Mumbai
83	M/S Lupin Limited. Mumbai	01/60/162/483/AM18	Request for Extension in EOP of Advance Authorization no. 0310802693 dt.18.02.2016	Mumbai
84	M/S Ansal Chem Pvt. Ltd. Vadodara	01/60/162/517/AM18	Request for EOP Extension of Advance Authorization no. 3410041407 dt.28.07.15	Vadodara
85	M/s. Gland Pharma, Hyderabad	01/60/162/528/AM18	Request for EOP Extension of Advance Authorization no. 0910064187 dt. 27.09.2016	Hyderabad
86	M/s Intas	01/60/162/540/AM18	Request for EOP Extension of	Ahmedabad

	Pharmaceuticals LTD.Ahmedabad		Advance Authorization no. 0810136313 dt 15.10.2015	
87	M/s Intas Pharmaceuticals LTD.Ahmedabad	01/60/162/539/AM18	Request for EOP Extension of Advance Authorization no. 0810136331 dt. 19.10.2015	Ahmedabad
88	M/s Intas Pharmaceuticals LTD.Ahmedabad	01/60/162/538/AM18	Request for EOP Extension of Advance Authorizaiton no. 0810135443 dt. 05.06.2015	Ahmedabad
89	M/s Intas Pharmaceuticals LTD.Ahmedabad	01/60/162/537/AM18	Request for EOP Extension of Advance Authorization no. 0810135443 dt. 05.06.2015	Ahmedabad
90	M/s. FieldFresh Food Pvt. Ltd.,New Delhi	01/60/162/525/AM18	Request for EOP Extension of Advance Authorization no. 0510385373 dt. 30.04.2014	CLA, New Delhi
91	M/s. FieldFresh Food Pvt. Ltd., New Delhi	01/60/162/527/Am18	Request for EOP Extension of Advance Authorization no. 0510394869 dt. 10.07.2015	CLA,New Delhi
92	M/s. Intas Pharmaceuticals Ltd, Ahmedabad	01/60/162/466/AM18	Reqeust for EOP extension of Advance Authorization no. 0810136180 dt. 06.12.2015	Ahmedabad
93	M/s. Intas Pharmaceuticals Ltd, Ahmedabad	01/60/162/469/AM18	Request for EOP extension on Advance Authorization no. 0810136969 dt. 06.01.2016 issued PC-9 condition	Ahmedabad
94	M/s. Lupin Ltd., Mumbai	01/60/162/412/AM18	Request for EOP Extension of Advance Authorization no. 0310802418 dt. 10.02.2016 issued under PC-9 condition.	Mumbai
95	M/s. Prachi Pharmaceuticals, Mumbai	01/60/162/408/AM18	Request for clubbing of three Advance Authorization no. 0310390437 dt. 20.07.2006, 0310451315 dt. 23.11.2007, 0310470904 dt. 09.05.2008	Mumbai
96	M/s. Lyka BDR International Limited, Mumbai	01/62/162/442/AM18	Reqeust for clubbing of two Advance Authorization no. 0310798089 dt. 12.08.2015 and (ii) 0310800593 dt. 02.12.2015 issued under PC-9 Conditions.	Mumbai
97	M/s. Shalina laboratories Pvt. Ltd., Mumbai	01/60/162/279/AM18	Request for clubbing of 2 Advance Authorization 0310773650 dt. 10.03.2014 & 0310773975 dt. 11.03.2014 for redemption & regularization purpose issued under PC-9 conditions.	Mumbai
98	M/s.indoco Remedies Limited, Mumbai	01/60/162/458/AM18	Request for EOP extension of Advance Authorization No. 0310806864 dt. 04.08.2016 issued under PC-9 condition.	Mumbai
99	M/s. Lupin Ltd., Mumbai	01/60/162/456/AM18	Request for EOP Extension of Advance Authorization no. 0310802220 dt. 04.02.2016 issued under PC-9 condition.	Mumbai
100	M/s. Intas Pharmaceuticals Ltd, Ahmedabad	01/60/162/467/AM18	Request for EOP Extension of Advance Authorizatin no. 0810135084 date 23.04.2015 issued under PC-9 conditions.	Ahmedabad
101	M/s. Shalina laboratories Pvt. Ltd., Mumbai	01/602/162/513/AM18	Request for clubbing of 2 advance authorization no. 0310787715 dt. 06.08.2014 and 0310790549 dt.	Mumbai

			28.10.2014 for redemption & regularization purpose issued under PC-9 conditions.	
102	M/s. Phillips Carbon Black Ltd., Kolkata	01/60/162/361/AM18	Request for consideration of clubbing of six Advance Authorization. No 0210201157 dt. 14.03.2014, 0210201156 dt. 14.03.2014, 0210204245 dt. 27.06.2014. 0210205641 dt. 16.03.2015, 0210206597 dt. 06.03.2016, 0210206977 dt. 08.09.2016.	Kolkata
103	M/s. Aromatic Ingredients pvt. Ltd., kerala	01/60/162/418/AM18	Request for EOP Extension of Advance Authorization no. 0031201415 dt. 18.09.2014 (B.E. No: 6815090 dt. 19.09.2014)	Kochi
104	M/s. Aromatic Ingredients pvt. Ltd., Kerala	01/60/162/417/AM18	Request for EOP of Extension of Advance Authorization no. 0028201415 dt. 12.09.2014 (B.E. No: 6798242 dt. 18.09.2014)	Kochi
105	M/s. Indoco Remedies Ltd., Mumbai	01/60/162/560/AM18	Reqeust for EOP Extension of Advance Authorization no. 0310804019 dt. 20.04.2016	Mumbai
106	M/s. Indoco Remedies Ltd., Mumbai	01/60/162/552/AM18	Reqeust for EOP Extension of Advance Authorization no. 0310806313 dt. 15.07.2016	Mumbai
107	M/s. Cadila Healthcare ltd., Ahmedabad	01/60/162/556/AM18	Reqeust for EOP by 6 months from the initial validity period of EO agiasnt the last import made under Advance Authorization no. 0810134740 dt. 05.03.2015.	Ahmedabad
108	M/s. Cadila Healthcare ltd., Ahmedabad	01/60/162/555/AM18	Reqeust for EOP by 6 months from the initial validity period of EO agiasnt the last import made under Advance Authorization no. 0810136109 dt. 24.09.2015.	Ahmedabad
109	M/s. Kancor Ingredients Ltd., Cochin	01/60/162/551/AM18	Request for clubbing 2 Advance Authorization no. 1010059110 dt. 13.04.2015 & 1010058726 dt. 31.05.2016	Cochin
110	M/s. Cadila Pharmaceuticals Ltd., Ahmedabad	01/60/162/554/AM18	Request for Relaxation of Policy Provisin for considering export outside EO (23.50 %) for 90 days delay of Advance Authorizaiton no. 0810137895 dt. 11.05.2016.	Ahmedabad
111	M/s. J. b. Chemicals & Pharmaceuticals Ltd., Mumbai	01/60/162/553/AM18	Request for EOP Extension of Advance Authorization no. 0310807392 dt. 26.08.2016	Mumbai
112	M/s. Nutra Specialities Pvt. Ltd., Tamil Nadu	01/60/162/472/AM18	Request for EO Extension of Advance Authorizaiton no. 0410160068 dt. 28.01.2015.	Chennai
113	M/s. Danopharm Chemicals Pvt. Ltd., Mumbai	01/60/162/362/AM18	Request for grant of extension in EO Period of Advance Authorizaiton no. 0310796675 dt. 17.06.2015	Mumbai
114	M/s. Medreich Ltd., Bangalore	01/60/162/560/AM18	Request for Permission for the Clubbing of Advance Authorization no. (0710103372 dt. 03.04.2014, 0710105458 dt. 30.06.2014, 0710107787 dt. 12.03.2015	Bangalore

115	M/s. Cadila Healthcare Ltd., Ahmedabad	01/60/162/562/AM18	Request for Extension of EOP by 6 months from the initdial vlaidity period of EO agianst the import made under Advance Authorization no. 0810138356 dtd. 25.07.2016.	Ahmedabad
116	M/s. Cadila Healthcare Ltd., Ahmedabad	01/60/162/561/AM18	Request for Extension of EOP by 6 months from the initdial vlaidity period of EO agianst the import made under Advance Authorization no. 0810135554 dt. 25.06.2015	Ahmedabad
117	M/s. Dorf Ketal Chemicals India Pvt. Ltd., Mumbai	01/60/162/563/AM18	Request for EOP extension of Advance Authorization no. 0310799188 dt. 05.10.2015	Mumbai
118	M/s. Umedica Laboratories Pvt. Ltd., Mumbai	01/60/162/560/AM18	Request for grant EOP Extension for 6 months form the date of expiry of Advance Authorization no. 0310808318 dt. 06.10.2016	Mumbai
119	M/s. IPCA Laboratories Ltd., Mumbai	01/60/162/503/AM18	Request for Extension in EOP of Advance Authorizaiton No. 0310793494 dt. 02.02.2015 issued under PC-9 condition.	Mumbai
120	M/s. Polynova Industircs Ltd., Mumbai	01/60/162/122/AM18	Request for EOP extension of Advance Authorization no. 0310708244 dt. 10.09.2012	Mumbai
121	M/s. ETG Agro Pvt. Ltd., Mumbai	01/60/162/276/AM18	Request for Clubbing of 2 Advance Authorization no. 0310719480 dt. 04.01.2013 and 0310721578 dt. 21.01.2013 & accounting of S/Bill for fulfillment of Advance Authorization.	Mumbai
122	M/s. Tanishka International, Thane	01/60/162/35/AM18	Request for EOP extension of Advance Authorization no. 0310759186 dt. 26.11.2013	Mumbai
123	M/s. Arkay Fabsteel Systems Pvt. Ltd., New Delhi	01/60/162/342/AM18	Request for clubbing of three Advance Authorization nos. 0510190743 dt. 13.09.2006, (2). 0510198035 dt. 17.01.2007 and (3) 0510203443 dt. 05.08.2007.	CLA, New Delhi

(Action: Applicants/RA concerned)

The meeting ended with a vote of thanks to the Chair.

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